

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION

**LOK SABHA**

UNSTARRED QUESTION NO. 3200  
TO BE ANSWERED ON 31.12.2018

**Visva Bharati University**

3200. DR. ANUPAM HAZRA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the instances of irregularities/ malpractices that come to the notice of the Government with regard to administration/ finance appointments, academics, etc., during the period 2015-17;

(b) the details of the steps taken by the Government for eradication/ minimisation of malpractices/irregularities in the administration of Visva Bharati, Central University;

(c) whether the Government has received any representations/ communication from public representatives such as Member of Parliament etc. in this regard;

(d) if so, the details thereof; and

(e) the steps taken by the Government to remove irregularities/malpractices occurred during the period 2015-17 in administration of Visva Bharati?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT**

**(DR. SATYA PAL SINGH)**

(a) to (e): Numerous complaints relating to financial and administrative irregularities allegedly committed by the then Vice-Chancellor of Visva-Bharati were brought to the notice of the Government by various quarters, including Members of Parliament, in 2015-16. The then Vice-Chancellor of Visva-Bharati was eventually dismissed with the approval of President of India in his capacity as the Visitor of the University on the basis of certain proven charges relating to financial and administrative irregularities. Rest of the irregularities with regard to administration and academics is addressed by the University in terms of the provisions of its Act & Statutes and the relevant guidelines issued by the Government of India and the UGC from time to time.

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